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Need to resolve the issue relating to apportioning of institutions between Andhra Pradesh and Telangana.

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) (ANAKAPALLI): As per the Andhra Pradesh Reorganization Act, Schedule 9 & 10 to the Act lists a set of institutions that were supposed to be apportioned between the two States in a time bound manner. These institutions form a total of about 196. The Central Committee appointed to divide these institutions is not resolving the dispute between the two states. In the meanwhile, the State of Telangana is showing high handed behavior and is illegally claiming these institutions. As a host of those institutions lie in the erstwhile, the State of Telangana is showing high handed behavior and is illegally claiming these institutions. As a host of those institutions lie in the erstwhile capital of the undivided State, Hyderabad, which is in Telangana, the State is seeking to claim these institutions. A delegation of AP Ministers has also met the Hon'ble President in this regard.

We request the immediate resolution of this issue. These institutions have to be apportioned based on the population ratio of 42:58 at the earliest. The Hon'ble Chief Minister of Andhra Pradesh has also actively pursued this matter. The issue has to be resolved in order to deliver justice to the state of Andhra Pradesh which was divided in an unscientific manner.